

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO. 1870
TO BE ANSWERED ON 05.05.2016**

Transfer of Additional Levy

**1870. SHRI BALABHADRA MAJHI:
SHRI LADU KISHORE SWAIN:**

Will the Minister of COAL be pleased to state:

- (a) whether the Government of Odisha has requested the Union Government for transfer of additional levy collected from previous owners of Talabira-I coal mines estimated at over Rs.560 crore;
- (b) if so, the details thereof;
- (c) whether any arrangement has been made for the transfer of the amount to the State; and
- (d) if so, the reasons thereof and the steps taken/being taken by the Union Government in this regard?

**ANSWER
MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND
NEW & RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)**

(a) & (b) Yes, Madam.State Government of Odisha on 26.03.2015 has requested Central Government to pay the additional levy received from prior allottee of Talabira-I coal block amounting to Rs.566,01,05,410/-.

(c) & (d) Hon'ble Supreme Court in its order dated 24.09.2014 passed in W.P. (Crl.) No.120/2012 had not clarified as to whether the additional levy will accrue to the Central Government or to the respective State Governments which had executed the mining leases with the prior allottee(s) of cancelled coal blocks. However, the Coal Mines (Special Provisions) Act, 2015 and the Coal Mines (Special Provisions) Rules, 2014 do not specify to whom the amount of additional levy will accrue.Examination of this issue in consultation with Ministry of Finance has not been completed.
